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Muslim Family Laws (Punjab Amendment) Act, 1975 11 of 1975

[11 March 1975]

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An Act further to amend the Muslim Family Laws Ordinance, 1961, in its application to the Province of the Punjab Preamble.-WHEREAS it is expedient further to amend the Muslim Family Laws Ordinance, 1961, in its application to the Province of the Punjab, in the manner hereinafter appearing; It is hereby enacted as follows:-

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Muslim Family Laws (Punjab Amendment) Act, 1975.
- (2) It shall extend to the whole of the Punjab.
- (3) It shall come into force at once.

2. Amendment Of Section 9 Of Ordinance No. Viii Of 1961 :-

In the Muslim Family Laws Ordinance, 1961, in its application to the Province of the Punjab, in section 9, in sub-section (2), the fullstop occurring at the end shall be replaced by a colon and thereafter the following proviso shall be added, namely:-

"Provided that the Commissioner of a Division may, on an application made in this behalf and for reasons to be recorded, transfer an application, for revision of the certificate from a Collector to any other Collector, or Commissioner in his Division".